

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.428 of 2021

....
Mithilesh Kumar Mahto @ Paltu Mahto @ Mithlesh Kr. Mahto
..... Petitioner
Versus
The State of Jharkhand Opposite Party

....
CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Sanjay Kumar, Adv.
For the State : Mr. Satish Prasad, APP

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

03/09.09.2021 Office is directed to call for the scanned copy of the order-sheet from the court concerned by which the age of the accused has been assessed.

Further, call for the social investigation report from the court concerned and also a report from the concerned Board regarding the consideration made under Section 15 of the Juvenile Justice (Care & Protection of Children) Act, 2015.

Put up this case after receipt of the same.

(Rajesh Kumar, J.)

Shahid/